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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 45/14(1)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2018**

Name of the Company: Havmor Ice Cream Ltd.


Section of the Companies Act: Section 14(1) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. GARGI R. VYAS

ADVOCATE

APPLICANT



2.

**ORDER**

Advocate Ms. Gargi Vyas is present for the Petitioner.

Heard the Learned Counsel for the Petitioner.

The Petition is admitted.


The Date of hearing is fixed on 31.05.2018.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, by serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and to allow inspection to any person and allow to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 31.05.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 1st day of May, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**